

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

CAA 129 (ND)/2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
11.10.2017**

**NAME OF THE COMPANY: M/s Ashmeet Infrastructure Pvt. Ltd. With  
Competent Holdings Pvt. Ltd.**

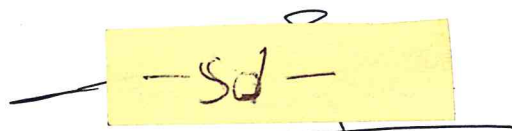
**SECTION OF THE COMPANIES ACT: 230-232**

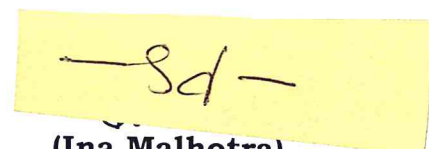
<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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Present:	Mr. Rajiv Shank Dvivedi for the Petitioner			
	Mr. S.K. Sarkar for the Petitioner			
	Mr. Prashant Kumar Sarkar for the Petitioner			

**ORDER**

Request for adjournment is being made by the Ld. Counsel for the Applicant company for placing on record the consent Affidavits as well as the certificate of the Statutory Auditor certifying that the financial statements are in accordance with the accounting system as required under Section 123 of the Act.

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**